



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original

Application No. 1210 of 2004

Applicant(s) Smt. Nandini Dey & another Respondent(s) Union of India & another

Advocate

for Applicant(s) M/S. S. C. Samant Ray Advocate
M. Banerjee for Respondent(s) Mr. S. K. Patra, Ase
D. Bhattacharya

NOTES OF THE REGISTRY

J. P. O of Rs. 50/-
filed.

copy served.
Defects pointed
out in Scrutiny
may kindly be seen
for purpose of
Registration/considera-
tion please.

W. 10/12/04
S. C. (G)

2.12.04

Registered

Please rectify
all defects

10.12.04

10.12.04

ORDERS OF THE TRIBUNAL

REGISTER

For 23/12/04
Registration

1. ORDER DATED: 31-12-2004.

Two Applicants by filing M.A.No.
have sought permission of this Tribunal to
prosecute this O.A. No. 1210/2004 jointly.
After having heard Mr. Banerjee, learned counsel
appearing for the Applicants and Mr. S. K. Patra,
learned counsel for the Union of India; on whom
a copy of this O.A. alongwith MA had been
served, prayer to prosecute this OA No. 1210/2004
jointly is allowed and the MA is accordingly
disposed of.

S. C. (G)
MEMBER (JUDICIAL)

Notes of the Registry

OA.1210/04

Orders of the Tribunal

Order Pre-PageDefects removed.
For Registration.Sh

23/12/04.

DeputyRegistration

23.12.04

Om

23/12/04

For Admonition &
Inform order.DeputySh

30/12/04.

Order 21.12.04Copies of order
alongwith copies of OA
Sent to all respds.
and copies of
said order prepared
for counsel for
both sides.2. ORDER DATED 31-12-2004.

Non-consideration of the Case of the Applicants for providing a compassionate employment in favour of the Applicant No. 2 is the subject matter of this O.A. filed under section 19 of the Administrative Tribunals Act, 1985. It is the case of the Applicants that following to premature death of the sole bread earner of the family, they are in great distress and, therefore, under rehabilitation scheme of the Respondents Department one of their family members is entitled to get an employment on compassionate ground. It appears, on perusal of the materials placed on record that the grievance of the Applicant (seeking compassionate employment) has not yet received due consideration of the Respondents and in the said premises, this O.A. is hereby disposed of at the admission stage with direction to the Respondents to consider the case of the Applicants (for providing a compassionate employment to the Applicant No. 2) which they should do within a period of ninety days from the date of receipt of a copy of this order and communicate the result of the consideration to the Applicants within ten days thereafter.

With the aforesaid observations and directions, this O.A. stands disposed of after hearing Mr. Banerjee, learned counsel appearing for the Applicants and Mr. S. K. Patra, learned Addl. Standing Counsel for the Union of India; on whom a copy of this O.A. had already been served.

W. J. P.
Se (H)ShSh

3
NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Send copies of this order to the Respondents alongwith copies of the O.A. and free copies of this order be also handed over to the learned counsel for both sides.

Y. G. S.
31/12/04
MEMPER (JUDICIAL)